

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-1362/PB/2018
IA/1434/2024

IN THE MATTER OF:
ICICI Bank Ltd.

...PETITIONER

Vs

M/s. Jyoti Buildtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

For the Respondent/Corporate Debtor

:Adv. Vinod Chaurasia.

:Adv Chandrashekhar A
chakalabbi and Adv Aishwarya N
Hiremath for respondents
No.3/ICICI Bank in
IA/4934/2022.

ORDER

IA/1434/2024

Ld. Counsel on behalf of the Applicant/Resolution Professional is present who submitted that in terms of order dated 22.03.2024, they have served the Indian Overseas Bank as well as Assistant Collector Commercial Tax Authority has filed the proof of service which is available on the e-portal. However, none has appeared on behalf of the Indian Overseas Bank and Respondents. In the interest of justice, one more opportunity is given to them to appear and file their response. List the matter on **17.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)